

21-9-07

MP 1684/07

in
OA 188/05

Harish & M. Karthikeyan, MCO

App. & P. Nath

Rev. Sri Praveen Kumar for Sri M.K. Singh

Respondents counsel represents that he has
filed compliance report dated 6.9.2007
in pursuance of the order of the Tribunal
dated 4.5.07. It is the case of the
applicant that the respondents have not
passed reasoned order and also not in
accordance with the directions given by the
Tribunal and respondents have filed
compliance report. It is beyond the scope
of the execution proceedings. If the
applicant is aggrieved with such order,
he should file fresh O.A. but it
is not open to him to raise all
those issues in the O.A. with this
liberty - petition is closed

MCO

ok
copy of order nyl
dated 21-9-2007
per panel
25-9-2007